

22

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
7	10-7-95	<p>Heard Ms.M.K.Das and Shri Akhaya Misra, learned counsel for the applicant and learned Additional Standing Counsel for the respondents, respectively.</p> <p>2. The applicant retired from service on 2.7.1983. His claim is to be decided in terms of Para 10(2)(b) of Ministry of Information and Broadcasting Circular Letter No.45011/29/91-B(A) dated 29.11.1991 (Annexure-4 to O.A.). The applicant has submitted a representation addressed to Respondent No.1 setting forth his grievance as well as the claim in terms of the said Circular (Annexure-6). The same is stated to have not been disposed of yet.</p> <p>3. In view of the fact that the applicant is a retired employee, any delay in the settlement of his claim causes avoidable hardship. It is, therefore, directed that a suitable decision on the said representation may be xi taken and communicated to the applicant within 45 (forty-five) days from the date of receipt of this order. If the applicant feels aggrieved by the decision, liberty is given to him to agitate his grievance at the appropriate</p>	<p>For admission with interim orders.</p> <p><i>Order</i> 15/12</p> <p>Bench</p> <p>08-No-2 dt. 13-12-94</p> <p>Notice may be sent to opp. parties by Regd. Post with A.D.</p> <p><i>Order</i> 15/12</p> <p><i>Order</i> 15-12-94</p> <p>S.O.</p> <p>Miss appln at Pl. A for grace of two months time to file Counter has been prayed for by Sh. A.K. Misra A.S.E.</p> <p>For orders Pl.</p> <p><i>Order</i> 31.1.95</p> <p>BENCH</p> <p>Counter not filed. Ad of R-1&2 returned. Ad of R-3&4 not returned.</p> <p>For orders Pl.</p> <p><i>Order</i> 15/1.95</p> <p>Bench</p>

(C)

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		time, if so advised.	Counter not filed.
		4. A copy of this order be delivered to learned Additional Standing Counsel to enable him to establish contact with the respondents so that the said pending representation is disposed of by them within the time indicated above.	AD form R-384 not returned. for orders Pl. Bal 15/3/95
		5. Thus O.A. is disposed of.	Counter has been filed. For hearing Pl. Bal 21.3.95
		<i>8/3/95</i> MEMBER (ADMINISTRATIVE)	Bench orders NO. 6 dt. 22.3.95 Adj to this week for hearing Pl.
			<i>DAW</i> 31.3.95
			Bench order dt. 7.10.95
			Copy may be given to both the counsels.
			<i>DAW</i> 10/10/95
			DAW 10/10/95 SOLG
			Received a copy of the order dt 10.10.95 WASHED
			DO M.R.Patel 30.10.95 - ASW